AMENDMENT TO THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
(ONLINE DELIVERY OF EDUCATIONAL COURSE AND CONTINUING
PROFESSIONAL EDUCATION BY INSOLVENCY PROFESSIONAL AGENCIES
AND REGISTERED VALUERS ORGANISATIONS) GUIDELINES, 2020

In exercise of powers under section 196(1)(aa) of the Code read with regulation 5(b) and clause
(ba) of sub-regulation (2) of regulation 7 of the IBBI (Insolvency Professionals) Regulations,
2016 and clauses (a) and (e) of sub-rule (2) of rule 12 of the Companies (Registered Valuers
and Valuation) Rules, 2017, the Insolvency and Bankruptcy Board of India hereby extends the
validity of the Insolvency and Bankruptcy Board of India (Online Delivery of Educational
Course and Continuing Professional Education by Insolvency Professional Agencies and